



दैनिक मुंबई लक्षदीप

रविवार

Web : mumbailakshadep.in

संपर्क क्र. : ०२२-४६००१२७६ • ०२२-४६००७६४४ • ७७१८८७२५५९ • ९८९२३९२५५९ • ९८३३८९१८८८
आरएनआय नं. एमएचएमएआर/२००९/०५४२६ पोस्ट क्र. एम.एन. डब्ल्यू/९९/२०२२-२४ • ९८३३८५२१११

मुंबई वर्ष : २४ अंक : ४३ पृष्ठे : ८ रविवार, दि. ६ ऑक्टोबर २०२४ संपादक : डी. एन. शिंदे किंमत २ रुपये

रविवार, दि. ६ ऑक्टोबर २०२४ मुंबई लक्षदीप ३

नमुना अ जाहिर अधिसूचना (इनसॉल्व्हन्सी अॅण्ड बँकरप्टसी बोर्ड ऑफ इंडिया (इनसॉल्व्हन्सी रिझोल्यूशन प्रोसेस फॉर कॉर्पोरेट परसन्स) रेग्युलेशन्स, २०१६ चे नियम ६ अन्वये) न्यूफ्युचर डिजिटल (इंडिया) लिमिटेडच्या धनकोंचे लक्ष वेधण्याकरिता	
	आवश्यक तपशिल
१. कॉर्पोरेट ऋणकोचे नाव	न्यूफ्युचर डिजिटल (इंडिया) लिमिटेड
२. कॉर्पोरेट ऋणकोची स्थापना तारीख	०८.१०.२००७
३. ज्या प्राधिकरणाअंतर्गत कॉर्पोरेट ऋणको स्थापना/नोंदणीकरण झाले आहे	आरओसी-मुंबई
४. कॉर्पोरेट ऋणकोचे कॉर्पोरेट ओळख क्रमांक /मर्यादित दायित्व ओळख क्रमांक	५७२९००एमएच२०००सीएलसी१७४७८७
५. कॉर्पोरेट ऋणकोचे नोंदणीकृत कार्यालय व प्रधान कार्यालयाचे (काही असल्यास) पत्ता	कार्यालय क्र. १३५, तळमजला, बी बिंग, ओआरएम आर रोड, आरेमिल्क कॉलनी, मुंबई, गौरीवाव पूर्व, महाराष्ट्र, भारत, ४०००६५
६. कॉर्पोरेट ऋणकोच्या संदर्भात दिवाळखोरी प्रारंभ तारीख	०३.१०.२०२४ (आदेश दिनांक: ०४.१०.२०२४)
७. दिवाळखोरी ठाव प्रक्रिया समामीची अंदाजित तारीख	०१.०४.२०२५
८. अंतिम ठाव प्राधिकारी म्हणून कार्यरत अपतदारी अधिकाऱ्याचे नाव व नोंदणी क्रमांक	श्री. रितेश अगरवाल नोंदणी क्र. आयबीबीआय/आयपीए-००१/आयपी-पी-०२२९६/२०२१-२०२२/ १३५५७
९. मंडळासह नोंदणीकृत प्रमाणे अंतिम ठाव प्राधिकार्याचे पत्ता व ई-मेल	पत्ता: त्रिदाल टॉवर, ब्लॉक सी, फ्लॉट क्र. ३०१, १ए कुंदन बाय लेन, सिल्वर ज्युबिली हॉस्टिल जवळ, हवरा, पश्चिम बंगाल, ७११२०४ ई-मेल: riteshagarwal@gmail.com
१०. अंतिम ठाव प्राधिकार्याचे पत्रव्यवहाराचा पत्ता व ई-मेल	पत्रव्यवहार पत्ता: ६ लिटिल स्मेल स्ट्रीट, कनकारीया इस्टेट, ७वा मजला, कोलकाता ७०००७१, पश्चिम बंगाल. प्रक्रिया ई-मेल: cirpnufuture@gmail.com
११. दावा सादर करण्याची अंतिम तारीख	१७.१०.२०२४
१२. अंतिम ठाव प्राधिकार्याद्वारे दिलेले कलम २१ चे उपकलम (६ए) चे नियम (बी) अंतर्गत धनकोंचे वर्ग, काही असल्यास	उपलब्ध नाही
१३. वर्गाप्रमाणे धनकोंचे अधिकृत प्रतिनिधी म्हणून कार्यरत पतदारी अधिकाऱ्याचे नाव (प्रत्येक वर्गाकरिता तीन नावे)	उपलब्ध नाही
१४. अ) आवश्यक नमुना व ब) अधिकृत प्रतिनिधीचे तपशिल उपलब्ध असल्याचे पत्ता	वेब लिंक: https://ibbi.gov.in/en/home/downloads वास्तविक पत्ता: उपलब्ध नाही

येथे सूचना देण्यात येत आहे की, दिनांक ०३.१०.२०२४ रोजी न्यूफ्युचर डिजिटल (इंडिया) लिमिटेडच्या कॉर्पोरेट दिवाळखोरी ठाव प्रक्रिया प्रारंभ करण्याचे आदेश राष्ट्रीय कंपनी कायदा न्यायाधिकरण यांनी दिला आहे.

न्यूफ्युचर डिजिटल (इंडिया) लिमिटेडच्या धनकोना येथे कळविण्यात येत आहे की, त्यांनी त्यांचे दावा तसे पुरावा बाब क्र. १० मध्ये नमूद पत्त्यावर अंतिम ठाव अधिकाऱ्याकडे नियुक्तीपासून १७.१०.२०२४ पर्यंत सादर करावेत. कार्यचालक भागधारकांना तसेच कामगार व कर्मचारी यांनी त्यांच्या दाव्याचे पुरावे व्यक्तिशः, टपालाद्वारे किंवा विद्युत स्वरूपात सादर करावेत. दाव्याचे चूकीचे किंवा फसवे पुरावे सादर केल्यास दंडात्मक कारवाई केली जाईल.

दिनांक: ०५.१०.२०२४
ठिकाण: कोलकाता

श्री. रितेश अगरवाल
अंतिम ठाव प्राधिकारी
आयबीबीआय नोंद: आयबीबीआय/आयपीए-००१/आयपी-पी-०२२९६/२०२१-२०२२/१३५५७



PUNE

SUNDAY, OCTOBER 6, 2024

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
For the attention of the Creditors of Nufuture Digital (India) Limited	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Nufuture Digital (India) Limited
2. Date of incorporation of corporate debtor	08.10.2007
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900MH2007PLC174787
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 135, Ground Floor, B Wing, ORM Aarey Road, Aareymilk Colony, Mumbai, Goregaon East, Maharashtra, India, 400065
6. Insolvency commencement date in respect of corporate debtor	03.10.2024 (Order intimated on 04.10.2024)
7. Estimated date of closure of insolvency resolution process	01.04.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ritesh Agarwal, Registration No. IBBI/IPA-001/IP-P-02296/2021-2022/13557
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Jindal Tower, Block C, Flat No. 301, 1A Kundan Bye Lane, Near Silver Jubilee Hospital, Haora, West Bengal, 711204 Email: ritesagarwal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 6, Little Russel Street, Kankaria Estates, 7th Floor, Kolkata - 700071, West Bengal. Email: cirpnufuture@gmail.com
11. Last date for submission of claims	17.10.2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Nufuture Digital (India) Limited on 3rd October 2024. The creditors of Nufuture Digital (India) Limited, are hereby called upon to submit their claims with proof on or before 17th October 2024 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p>	
<p>Mr. Ritesh Agarwal, Interim Resolution Professional</p>	
<p>Date : 05.10.2024 Place: Kolkata</p>	
<p>Registration No. IBBI/IPA-001/IP-P-02296/2021-2022/13557</p>	



NEW DELHI,

SUNDAY, OCTOBER 6, 2024

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
For the attention of the Creditors of Nufuture Digital (India) Limited	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Nufuture Digital (India) Limited
2. Date of incorporation of corporate debtor	08.10.2007
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900MH2007PLC174787
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 135, Ground Floor, B Wing, ORM Aarey Road, Aareymilk Colony, Mumbai, Goregaon East, Maharashtra, India, 400065
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10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 6, Little Russel Street, Kankaria Estates, 7th Floor, Kolkata - 700071, West Bengal. Email: cirpnufuture@gmail.com
11. Last date for submission of claims	17.10.2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
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<p>Mr. Ritesh Agarwal, Interim Resolution Professional</p>	
<p>Date : 05.10.2024 Place: Kolkata</p>	
<p>Registration No. IBBI/IPA-001/IP-P-02296/2021-2022/13557</p>	



HYDERABAD,

SUNDAY, OCTOBER 6, 2024

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
For the attention of the Creditors of Nufuture Digital (India) Limited	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Nufuture Digital (India) Limited
2. Date of incorporation of corporate debtor	08.10.2007
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900MH2007PLC174787
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 135, Ground Floor, B Wing, ORM Aarey Road, Aareymilk Colony, Mumbai, Goregaon East, Maharashtra, India, 400065
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10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 6, Little Russel Street, Kankaria Estates, 7th Floor, Kolkata - 700071, West Bengal. Email: cirpnufuture@gmail.com
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<p>Mr. Ritesh Agarwal, Interim Resolution Professional</p>	
<p>Date : 05.10.2024 Place: Kolkata</p>	
<p>Registration No. IBBI/IPA-001/IP-P-02296/2021-2022/13557</p>	



KOCHI

SUNDAY, OCTOBER 6, 2024

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
For the attention of the Creditors of Nufuture Digital (India) Limited	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Nufuture Digital (India) Limited
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3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
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5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 135, Ground Floor, B Wing, ORM Aarey Road, Aareymilk Colony, Mumbai, Goregaon East, Maharashtra, India, 400065
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10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 6, Little Russel Street, Kankaria Estates, 7th Floor, Kolkata - 700071, West Bengal. Email: cirpnufuture@gmail.com
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12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
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<p>Mr. Ritesh Agarwal, Interim Resolution Professional</p>	
<p>Date : 05.10.2024 Place: Kolkata</p>	
<p>Registration No. IBBI/IPA-001/IP-P-02296/2021-2022/13557</p>	



LUCKNOW,

SUNDAY, OCTOBER 6, 2024

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) For the attention of the Creditors of Nufuture Digital (India) Limited	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Nufuture Digital (India) Limited
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3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
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<p>Mr. Ritesh Agarwal, Interim Resolution Professional</p>	
<p>Date : 05.10.2024 Place: Kolkata</p>	
<p>Registration No. IBBI/IPA-001/IP-P-02296/2021-2022/13557</p>	



MUMBAI

SUNDAY, OCTOBER 6, 2024

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
For the attention of the Creditors of Nufuture Digital (India) Limited	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Nufuture Digital (India) Limited
2. Date of incorporation of corporate debtor	08.10.2007
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
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10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 6, Little Russel Street, Kankaria Estates, 7th Floor, Kolkata - 700071, West Bengal. Email: cirpnufuture@gmail.com
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12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Nufuture Digital (India) Limited on 3rd October 2024. The creditors of Nufuture Digital (India) Limited, are hereby called upon to submit their claims with proof on or before 17th October 2024 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p>	
<p>Mr. Ritesh Agarwal, Interim Resolution Professional</p>	
<p>Date : 05.10.2024 Place: Kolkata</p>	
<p>Registration No. IBBI/IPA-001/IP-P-02296/2021-2022/13557</p>	



KOLKATA

SUNDAY, OCTOBER 6, 2024

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
For the attention of the Creditors of Nufuture Digital (India) Limited	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Nufuture Digital (India) Limited
2. Date of incorporation of corporate debtor	08.10.2007
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900MH2007PLC174787
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 135, Ground Floor, B Wing, ORM Aarey Road, Aareymilk Colony, Mumbai, Goregaon East, Maharashtra, India, 400065
6. Insolvency commencement date in respect of corporate debtor	03.10.2024 (Order intimated on 04.10.2024)
7. Estimated date of closure of insolvency resolution process	01.04.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ritesh Agarwal, Registration No. IBBI/IPA-001/IP-P-02296/2021-2022/13557
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Jindal Tower, Block C, Flat No. 301, 1A Kundan Bye Lane, Near Silver Jubilee Hospital, Haora, West Bengal, 711204 Email: ritesagarwal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 6, Little Russel Street, Kankaria Estates, 7th Floor, Kolkata - 700071, West Bengal. Email: cirpnufuture@gmail.com
11. Last date for submission of claims	17.10.2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Nufuture Digital (India) Limited on 3rd October 2024. The creditors of Nufuture Digital (India) Limited, are hereby called upon to submit their claims with proof on or before 17th October 2024 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p>	
<p>Mr. Ritesh Agarwal, Interim Resolution Professional</p>	
<p>Date : 05.10.2024 Place: Kolkata</p>	
<p>Registration No. IBBI/IPA-001/IP-P-02296/2021-2022/13557</p>	



CHENNAI

SUNDAY, OCTOBER 6, 2024

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) For the attention of the Creditors of Nufuture Digital (India) Limited	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Nufuture Digital (India) Limited
2. Date of incorporation of corporate debtor	08.10.2007
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900MH2007PLC174787
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 135, Ground Floor, B Wing, ORM Aarey Road, Aareymilk Colony, Mumbai, Goregaon East, Maharashtra, India, 400065
6. Insolvency commencement date in respect of corporate debtor	03.10.2024 (Order intimated on 04.10.2024)
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8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ritesh Agarwal, Registration No. IBBI/IPA-001/IP-P-02296/2021-2022/13557
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Jindal Tower, Block C, Flat No. 301, 1A Kundan Bye Lane, Near Silver Jubilee Hospital, Haora, West Bengal, 711204 Email: ritesagarwal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 6, Little Russel Street, Kankaria Estates, 7th Floor, Kolkata - 700071, West Bengal. Email: cirpnufuture@gmail.com
11. Last date for submission of claims	17.10.2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Nufuture Digital (India) Limited on 3rd October 2024. The creditors of Nufuture Digital (India) Limited, are hereby called upon to submit their claims with proof on or before 17th October 2024 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p>	
<p>Mr. Ritesh Agarwal, Interim Resolution Professional</p>	
<p>Date : 05.10.2024 Place: Kolkata</p>	
<p>Registration No. IBBI/IPA-001/IP-P-02296/2021-2022/13557</p>	



AHMEDABAD SUNDAY, OCTOBER 6, 2024

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
For the attention of the Creditors of Nufuture Digital (India) Limited	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Nufuture Digital (India) Limited
2. Date of incorporation of corporate debtor	08.10.2007
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900MH2007PLC174787
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 135, Ground Floor, B Wing, ORM Aarey Road, Aareymilk Colony, Mumbai, Goregaon East, Maharashtra, India, 400065
6. Insolvency commencement date in respect of corporate debtor	03.10.2024 (Order intimated on 04.10.2024)
7. Estimated date of closure of insolvency resolution process	01.04.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ritesh Agarwal, Registration No. IBBI/IPA-001/IP-P-02296/2021-2022/13557
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Jindal Tower, Block C, Flat No. 301, 1A Kundan Bye Lane, Near Silver Jubilee Hospital, Haora, West Bengal, 711204 Email: ritesagarwal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 6, Little Russel Street, Kankaria Estates, 7th Floor, Kolkata - 700071, West Bengal. Email: cirpnufuture@gmail.com
11. Last date for submission of claims	17.10.2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Nufuture Digital (India) Limited on 3rd October 2024. The creditors of Nufuture Digital (India) Limited, are hereby called upon to submit their claims with proof on or before 17th October 2024 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p>	
<p>Mr. Ritesh Agarwal, Interim Resolution Professional</p>	
<p>Date : 05.10.2024 Place: Kolkata</p>	
<p>Registration No. IBBI/IPA-001/IP-P-02296/2021-2022/13557</p>	



CHANDIGARH,

SUNDAY, OCTOBER 6, 2024

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) For the attention of the Creditors of Nufuture Digital (India) Limited	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Nufuture Digital (India) Limited
2. Date of incorporation of corporate debtor	08.10.2007
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900MH2007PLC174787
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 135, Ground Floor, B Wing, ORM Aarey Road, Aareymilk Colony, Mumbai, Goregaon East, Maharashtra, India, 400065
6. Insolvency commencement date in respect of corporate debtor	03.10.2024 (Order intimated on 04.10.2024)
7. Estimated date of closure of insolvency resolution process	01.04.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ritesh Agarwal, Registration No. IBBI/IPA-001/IP-P-02296/2021-2022/13557
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Jindal Tower, Block C, Flat No. 301, 1A Kundan Bye Lane, Near Silver Jubilee Hospital, Haora, West Bengal, 711204 Email: ritesagarwal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 6, Little Russel Street, Kankaria Estates, 7th Floor, Kolkata - 700071, West Bengal. Email: cirpnufuture@gmail.com
11. Last date for submission of claims	17.10.2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Nufuture Digital (India) Limited on 3rd October 2024. The creditors of Nufuture Digital (India) Limited, are hereby called upon to submit their claims with proof on or before 17th October 2024 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p>	
<p>Mr. Ritesh Agarwal, Interim Resolution Professional</p>	
<p>Date : 05.10.2024 Place: Kolkata</p>	
<p>Registration No. IBBI/IPA-001/IP-P-02296/2021-2022/13557</p>	



BENGALURU

SUNDAY, OCTOBER 6, 2024

FORM A	
PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
For the attention of the Creditors of Nufuture Digital (India) Limited	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Nufuture Digital (India) Limited
2. Date of incorporation of corporate debtor	08.10.2007
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U72900MH2007PLC174787
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 135, Ground Floor, B Wing, ORM Aarey Road, Aareymilk Colony, Mumbai, Goregaon East, Maharashtra, India, 400065
6. Insolvency commencement date in respect of corporate debtor	03.10.2024 (Order intimated on 04.10.2024)
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8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ritesh Agarwal, Registration No. IBBI/IPA-001/IP-P-02296/2021-2022/13557
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Jindal Tower, Block C, Flat No. 301, 1A Kundan Bye Lane, Near Silver Jubilee Hospital, Haora, West Bengal, 711204 Email: ritesagarwal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 6, Little Russel Street, Kankaria Estates, 7th Floor, Kolkata - 700071, West Bengal. Email: cirpnufuture@gmail.com
11. Last date for submission of claims	17.10.2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web: https://ibbi.gov.in/en/home/downloads Physical Address: Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Nufuture Digital (India) Limited on 3rd October 2024. The creditors of Nufuture Digital (India) Limited, are hereby called upon to submit their claims with proof on or before 17th October 2024 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p>	
<p>Mr. Ritesh Agarwal, Interim Resolution Professional</p>	
<p>Date : 05.10.2024 Place: Kolkata</p>	
<p>Registration No. IBBI/IPA-001/IP-P-02296/2021-2022/13557</p>	

શ્રાવણ સંચાલક શેક્ષપ્રેક્ષ

Published Since 1991

૪ અમદાવાદ, સોમવાર, તા. ૭ ઓક્ટોબર, ૨૦૨૪

આચમન

ખોટું વહેલું કે ખોટું પકડાઈ જાય છે અને સાચું વહેલું કે ખોટું પરખાઈ જાય છે.

ફોર્મ એ

સાર્વજનિક જાહેરાત

(ઇન્સોલ્વન્સી અને બેંક્રપ્ટસી બોર્ડ ઓફ ઇન્ડિયા (કોર્પોરેટ પરસન માટે ઇન્સોલ્વન્સી રીઝોલ્યુશન પ્રોસેસ) નિયમનો, ૨૦૧૬ ના નિયમન ૬ હેઠળ)

ન્યુફ્યુચર ડિજિટલ (ઇન્ડિયા) લીમીટેડના
ક્રેડિટરોની જાણકારી માટે

સંબંધિત વિગતો

વ. નં.	કોર્પોરેટ દેવાદારનું નામ	ન્યુફ્યુચર ડિજિટલ (ઇન્ડિયા) લીમીટેડ
૨.	કોર્પોરેટ દેવાદારનાં સંસ્થાપનની તારીખ	૦૮.૧૦.૨૦૦૭
૩.	ઓથોરીટી જેના હેઠળ કોર્પોરેટ દેવાદાર સંસ્થાપિત/રજીસ્ટર્ડ છે	કંપની રજીસ્ટ્રાર, મુંબઈ
૪.	કોર્પોરેટ દેવાદારનો કોર્પોરેટ ઓગળ નંબર/ લીમીટેડ હાયબ્રિલીટી ઓગળ નંબર	U72900MH2007PLC174787
૫.	કોર્પોરેટ દેવાદારની રજીસ્ટર્ડ ઓફીસ અને મુખ્ય ઓફીસ (જો કોઈ હોય તો) તેનું સરનામું	ઓફીસ નં. ૧૩૫, ગ્રાઉન્ડ ફ્લોર, બી વિંગ, ઓન્નાસ્વેમ આરે રોડ, આરેમિક્સ કોલોની, મુંબઈ, ગુરુગંગા ઇસ્ટ, મહારાષ્ટ્ર, ભારત, ૪૦૦૦૬૫
૬.	કોર્પોરેટ દેવાદારના સંદર્ભમાં ઇન્સોલ્વન્સી ની શરૂઆતની તારીખ	૦૩.૧૦.૨૦૨૪ (આદેશની તારીખ ૦૪.૧૦.૨૦૨૪ના રોજ કરાઈ હતી)
૭.	ઇન્સોલ્વન્સી રીઝોલ્યુશન પ્રક્રિયાની સમાપ્તિની અંદાજિત તારીખ	૦૧.૦૪.૨૦૨૫
૮.	વચગાળાના રીઝોલ્યુશન પ્રોફેશનલ તરીકે કાર્યરત ઇન્સોલ્વન્સી પ્રોફેશનલના નામ અને રજીસ્ટ્રેશન નંબર	શ્રી રિતેશ અગ્રવાલ (IBBI/IPA-001/IP-P-02296/2021-2022/13557)
૯.	વચગાળાના રીઝોલ્યુશન પ્રોફેશનલનું સરનામું અને ઇમેઇલ, બોમાં રજીસ્ટર્ડ મુજબ	સરનામું: જિંદાલ ટાવર, બ્લોક સી, ફ્લેટ નં. ૩૦૧, ૧ એ ફુંદન બાય લેન, સિલ્વર જ્યુબલી હોસ્પિટલ પાર્ક, હાવરા, પશ્ચિમ બંગાળ, ૭૧૧૨૦૪. ઇમેઇલ: ritesagarwal@gmail.com
૧૦.	વચગાળાના રીઝોલ્યુશન પ્રોફેશનલ સાથે પત્રવ્યવહાર માટેનું સરનામું અને ઇમેઇલ	સરનામું: ૬, લીટલ ટુસેલ સ્ટ્રીટ, કાંકરિયા એસ્ટેટ, સાતમો માળ, કલકત્તા- ૭૦૦૦૭૧, પશ્ચિમ બંગાળ. ઇમેઇલ આઈડી: cirpnufuture@gmail.com
૧૧.	દાવાઓની સુપરતગીની છેલ્લી તારીખ	૧૭.૧૦.૨૦૨૪
૧૨.	ક્રેડિટરોના વર્ગ, જો કોઈ હોય તો, કલમ ૨૧ ની પેટા કલમ (ઇ એ) ની ધારા(બી) હેઠળ, વચગાળાના ઠરાવ પ્રોફેશનલની સહમતીથી	લાગુ નથી
૧૩.	વર્ગમાં ક્રેડિટરોના અધિકૃત પ્રતિનિધિ તરીકે કાર્યરત ઇન્સોલ્વન્સી પ્રોફેશનલના નામો (દરેક ક્લાસટીક ટ્રાસ્ટ નામો)	લાગુ નથી
૧૪.	(એ) સંબંધિત ફોર્મ અને (બી) અધિકૃત પ્રતિનિધિઓની વિગતો	વેબ: https://ibbi.gov.in/home/downloads સ્થાનિક સરનામું: લાગુ નથી

આથી અહીં નોટીસ આપવામાં આવે છે કે નેશનલ કંપની લો ટ્રીબ્યુનલે ૩ ઓક્ટોબર, ૨૦૨૪ ના રોજ ન્યુફ્યુચર ડિજિટલ (ઇન્ડિયા) લીમીટેડની કોર્પોરેટ ઇન્સોલ્વન્સી રીઝોલ્યુશન પ્રક્રિયાની શરૂઆતનો આદેશ આપ્યો હતો. ન્યુફ્યુચર ડિજિટલ (ઇન્ડિયા) લીમીટેડ ના ક્રેડિટરોને આથી વિગત નં. ૧૦ સામે જણાવેલ સરનામો પર ઇન્ડિયન રીઝોલ્યુશન પ્રોફેશનલને ૧૭ ઓક્ટોબર, ૨૦૨૪ ના રોજ અથવા તે પહેલા તેમના દાવાઓ તેમજ પુરાવા જમા કરવા જણાવામાં આવે છે. નાણાકિય ક્રેડિટરો ફક્ત ઇલેક્ટ્રોનિક માધ્યમો દ્વારા પુરાવા સાથે તેમના દાવાઓ સુપરત કરી શકશે. અન્ય તમામ ક્રેડિટરો જાતે, અથવા પોસ્ટ દ્વારા અથવા ઇલેક્ટ્રોનિક માધ્યમ દ્વારા પુરાવા સાથે દાવાઓ કરી શકે છે.

ખોટા અને ગેરમાર્ગે દોરતા પુરાવાઓની સુપરતગી દંડને પાત્ર બનશે.

તારીખ: ૦૫.૧૦.૨૦૨૪

સ્થળ: કલકત્તા

શ્રી રિતેશ અગ્રવાલ

ઇન્ડિયન રીઝોલ્યુશન પ્રોફેશનલ

રજીસ્ટ્રેશન નં.: IBBI/IPA-001/IP-P-02296/2021-2022/13557